

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

I.A. NO. 395 OF 2025

IN

APPEAL NO. 38 OF 2025

IN THE MATTER OF:

RAJESH SHARMA

...APPELLANT

VERSUS

UNION OF INDIA & ORS.

...RESPONDENTS

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THROUGH

Pallav

PLACE: New Delhi

FILED ON:05.01.2025

PALLAV MONGIA
ADVOCATE FOR THE RESPONDENT NO.7
OFFICE AT: C-70, 2ND FLOOR
NIZAMUDDIN EAST , NEW DELHI -110017
M:9650530410
EMAIL: Pallav.mongia.@pmlc.in

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

I.A. NO. 395 OF 2025

IN

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IN THE MATTER OF:

RAJESH SHARMA

...APPELLANT

VERSUS

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...RESPONDENTS

REPLY ON BEHALF OF RESPONDENT NO. 7 TO THE
APPLICATION I.A. NO. 395 OF 2025 FOR CONDONATION OF
DELAY

1. The present Reply is being filed by Respondent No. 7 in response to the Application for condonation of delay in filing the Appeal under Section 16(h) read with Section 18 of the National Green Tribunal Act, 2010 ["NGT Act"], challenging the Environment Clearance dated 17.02.2025 ["EC"] granted by the State Environment Impact Assessment Authority ["SEIAA"] to the Respondent No. 7 & others for the development of Industrial Plotted Colony Project located at village Bhondsi, Ghamroj, and Mahendwara, Tehsil Sohna District-Gurugram, Haryana.
2. At the outset, each and every averment of the Appellant/Applicant is denied except wherein it is explicitly admitted

and nothing shall be deemed to be admitted merely because of non-traverse.

3. It is submitted that in an application for condonation of delay before the Hon'ble Tribunal, the onus is on the Applicant to account for day-to-day events that led to the delay in filing the Appeal, indicating how there was a sufficient cause preventing the Appellant from filing the Appeal. However, the present Application is vague, unsubstantiated and makes generalised statements and is in no manner indicative of a sufficient cause. The Application is liable to be dismissed on this ground alone.
4. With respect to paragraph 1, the contents of the same being formal in nature are not being replied to.
5. With respect to paragraph 2, the same being a matter of record is not being replied to.
6. With reference to paragraph 3, it is denied that the Appellant has been highlighting the alleged violations to the concerned authorities ever since the commencement of the project. It is submitted that there has been no statutory violation as alleged by the Appellant, Respondent No. 7 has at all times ensured due compliance in respect of the aforementioned project.
7. With respect to paragraph 4, it is denied that the environmental norms were flouted by Respondent No. 7 or undertook any construction even before grant of CTE and EC. It is further submitted that complaints of Appellant before various authorities are frivolous and devoid of merit. These complaints have been filed with a deliberate intent to obstruct

a significant public developmental project and to harass the Respondent No. 7, thereby causing unwarranted delay and prejudice. It is pertinent to note that although the Appellant has sought to justify the delay in filing the present appeal on the ground of ill health, the Appellant was, during the same period, actively pursuing similar relief as sought under the present appeal, by instituting a suit for declaration and mandatory injunction on 28.01.2025 before the learned Civil Judge, Gurugram, being Civil Suit No. CS/380/2025. A copy of the Civil Suit is annexed and marked as **Annexure R-1**.

8. With respect to paragraph 5, the contents of the same are being denied for want of knowledge. It is stated that the alleged illness as claimed by the Complainant is not supported by any test or proof of illness and mere prescriptions are not proof of his illness. It is further submitted, that even assuming without admitting that the Appellant's alleged illness prevented him from taking appropriate steps in filing the present appeal, the medical prescriptions relied upon are routine in nature and does not sufficiently justify the extended delay or proves that the Appellant was incapacitated to such an extent that he was prevented from taking any steps whatsoever for pursuing his legal remedy.
9. The Appellant is making a false case on account of alleged ill health to have the delay condoned, whereas the appellant was well and was seeking redressal for the same issues before a different forum. However, on 22nd September 2025, the Appellant withdrew his suit with the liberty to approach an

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appropriate forum. The Appellant has deliberately delayed the filing of the present appeal with no just cause, and the delay ought not to be condoned. Copy of orders passed in CS/380/2025 are annexed hereto and marked as **Annexure R-2 (Colly)**.

10. With respect to paragraph 6, the same is denied in entirety. The assertions regarding the Appellant taking corrective or ameliorative steps are incorrect, misconceived, and expressly denied.
11. The contents of paragraph 7 are denied. On the contrary, it is submitted that the Appellant's was negligent in his conduct and there is nothing on record to substantiate the said averment of the Appellant.
12. With respect to paragraph 8, it is denied that there was absence of communication of grant of EC to the affected persons by way of publication in newspaper, despite the project being of significant environmental consequence. The said contention of the Appellant is wholly misconceived in light of the fact that a newspaper publication dated 24.02.2025 had duly advertised the grant of EC to Respondent No. 7. The said publication is accessible on 'Public Notice' section of the website of Respondent No. 7. Had the Appellant been vigilant enough, he could not have taken such a plea. This in fact demonstrates gross negligence and omission on the part of Appellant in remaining unaware of such information already in public domain and thereafter relying upon such ignorance to justify an erroneous 'sufficient cause' that prevented him from filing

the present appeal. An extract of the newspaper clipping dated 24.02.2025 is attached hereto and marked as **Annexure R-3**.

13. With respect to paragraph 9, the same is denied in entirety and it is submitted that the said application is devoid of merit and warrants no consideration by this Hon'ble Tribunal.

PARAWISE REPLY OF GROUNDS

14. With respect to paragraph 12, it is submitted that the period of 30 days to file an appeal has already elapsed and further extension of 60 (maximum condonable period) days, as under the proviso to Section 16 of the National Green Tribunal Act, 2010 is subject to the satisfaction of the tribunal based on demonstration of sufficient cause, however, the Applicant, in the present case, has failed to justify the sufficient cause.
15. With regard to paragraph 13, it is submitted that the decision of the Hon'ble Tribunal in *M/s Focus Energy Ltd. v. SEIAA, Haryana & Ors* being distinguishable on facts, is inapplicable to the present case.
16. With respect to paragraph 14, it is submitted that the Appellant's reliance on *Kisan Sahkari Chini Mills Ltd. v. U.P. Pollution Control Board* and *Hafed Sugar Mill v. HSPCB & Anr.* to suggest liberal interpretation of sufficient cause is clearly misplaced. It is submitted that though the expression 'sufficient cause' may warrant liberal interpretation in environmental matters, but such benefit cannot be extended to the litigant whose conduct on the face of it appears to be evasive and negligent.

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17. With respect to paragraph 15, it is categorically denied that the EC in question pertains to a project that has a history of commencing construction illegally without prior EC and in violation of environmental norms. It is submitted that the EC was granted following strict adherence to the prescribed procedures, with due regard to the applicable law and relevant precedents set by this Hon'ble Tribunal.
18. The Application is replete with vague, unsubstantiated, and unequivocally falsified statements, devoid of any supportive material on record. The delay is solely attributable to the Appellant's own carelessness and procrastination. In light of the foregoing, no sufficient cause has been demonstrated, and it is imperative that this Hon'ble Tribunal dismiss the Application and impose costs accordingly.
19. It is denied that any grave injustice will be incurred by the Appellant if the delay is not condoned. On the contrary, Respondent No. 7 has been subjected to continuous harassment by the Appellant, who has persistently filed frivolous complaints with the intent to obstruct vital developmental work. Should this Hon'ble Tribunal condone the delay based on the Appellant's misleading, vague and false assertions, it would inevitably result in a miscarriage of justice. It is submitted that the Applicant is devoid of merit, serves no cause of justice, and has been solely advanced as a tool to harass Respondent No. 7. Moreover, Respondent No. 7 maintains a strong case on the merit in the Appeal, and any

allowance of the Appellant's application would cause grave injustice.

20. In light of the foregoing, it is most humbly prayed that this Hon'ble Tribunal may be pleased to:
- A. Dismiss the Application for condonation of delay of 50 days in filing the Appeal under Section 16 of the National Green Tribunal Act, 2010;
 - B. Award costs in favour of the Respondent No. 7; and
 - C. Pass such further or other orders as this Hon'ble Tribunal may deem just and proper in the facts and circumstances of the present case.

PLACE: New Delhi
FILED ON :05.01.2026

THROUGH:



PALLAV MONGIA
ADVOCATE FOR THE RESPONDENT NO.7
C-70(SF), NIZAMUDDIN EAST
NEW DELHI - 110013

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

I.A. No. 395 OF 2025

IN

APPEAL No. 38 OF 2025

IN THE MATTER OF:

RAJESH SHARMA

...APPELLANT

VERSUS

UNION OF INDIA & ORS.

...RESPONDENTS

AFFIDAVIT

I, Anisha Mitra, aged 35 years W/o Mehul Choudhry having my office at Unit No. 101, Ground Floor, Tower A, Signature Tower, South City -1, Gurugram authorized signatory of Respondent No. 7 Company, do hereby solemnly affirm and state as follows:

1. I am the Authorized Signatory on behalf of the Respondent No. 7 authorized vide a Board Resolution dated 03.07.2025, and as such competent to depose the present Affidavit.
2. The contents of the accompanying Reply to the Application for condonation of delay have been drafted by my counsel on the basis of instructions and documents furnished by me, which I affirm to be true and correct to the best of my knowledge and belief based on the records maintained by and made available to me by the Respondent No. 7 Company. The legal averments and submissions contained therein have been made under the advice of my counsel, which I believe to be accurate and appropriate.



3. The Annexures to the accompanying Reply are true copies of the original.
4. The contents of the accompanying Reply are true and correct and nothing material has been concealed therefrom.


DEPONENT


VERIFICATION

I, the deponent hereinabove, do hereby verify that the contents of the present affidavit from paragraph 1 to 4 are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

Verified at Gurugram on this 30 day of December 2025.


DEPONENT



ATTESTED

MAHENDER S. PUNIA
 ADVOCATE & NOTARY
 Distt. Gurugram (Haryana) India

30 DEC 2025

Annexure R-1

IN THE COURT OF THE LD. CIVIL JUDGE (SR. DIV.)
GURUGRAM

CIVIL SUIT No. OF 2025

IN THE MATTER OF:

Rajesh Sharma & Another ...Plaintiffs

Versus

Department of Town and
Country Planning and Ors. ...Defendants

MEMO OF PARTIES

1. **Rajesh Sharma**, aged about 51 years
S/o Late Sh. Brij Mohan Sharma,
R/o House No.1368-A,
Housing Board Colony,
Sector -9, Gurugram
 2. **Chander Prakash Gambhir**, aged about 53 years
S/o Late Ishwar Chand,
House No 4/17, Near State Bank of India,
Shivaji Nagar,
Gurugram 122001
- ...Plaintiffs

Versus,

1. **Department of Town and Country Planning**
HUDA Complex,
Sector - 14,
Gurugram
2. **State Environment Impact Assessment Authority**
(SEIAA), Haryana
Through Chairman
Bays No. 55-58, **1st Floor**
Prayatan Bhawan,
Sector -2, Panchkula

3. State Level Expert Appraisal Committee(SEAC)
Through Chairman
Bays No. 55-58, 1st Floor,
Sector-02, Paryatan Bhawan,
Panchkula, Haryana
4. Signature Global India Limited,
Through
Sanjay Varshney, COO,
Signature Tower, Tower-A, Ground Floor,
South City – 1,
Gurugram – 122001
5. Signature Global Business Park Private Limited
Through Vineet Kumar (Authorized Representative)
Signature Tower, Tower-A, Ground Floor,
South City – 1,
Gurugram

...Defendants

R. D. Sharma

PLAINTIFFS

Chandran Karkar

THROUGH

Ashwini Kumar

ASHWINI KUMAR

Advocate

District Court Complex,

Gurugram – 122001

9811112671

Place: Gurugram

Date: 28 / 01 / 2025

IN THE COURT OF THE LD. CIVIL JUDGE (SR. DIV.)
GURUGRAM

CIVIL SUIT No. OF 2025

IN THE MATTER OF:

Rajesh Sharma & Another ...Plaintiffs

Versus

Department of Town and
Country Planning and Ors. ...Defendants

SUIT FOR DECLARATION AND MANDATORY AND
PERMANENT INJUNCTION

MOST RESPECTFULLY SHEWETH:

1. That the Plaintiffs seek leave of this Hon'ble Court to institute this present suit against the Defendants and in this regard the Plaintiffs have also preferred a separate application under section 91(1)(b) read with section 151 CPC accompanying this Plaint.
2. THAT the Plaintiffs in this present suit are public spirited persons and have filed this present suit under the provisions of Section 91 of the Code of Civil Procedure, 1908.

Chamber Clerk

R. K. Sharma

3. That the Plaintiffs have filed this present suit due to the wrongful actions of the Defendants and such acts of the Defendants constitute wrongful act affecting the public at large. The acts/omissions of the Defendants have not been done in good faith.

4. That the material facts of this case are as under:

a. That sometime in the months of July and August, 2024, the Plaintiffs came across projects being '*Industrial Plotted Colony*' project being developed by Defendant No.4 and an '*Industrial Park*' project being developed by Defendant No.5.

b. The '*Industrial Plotted Colony*' project being developed by Defendant No.4 is located at Village- Shidrawali District-Gurugram, Haryana on over plot area measuring 5,38,181.262m² (132.98 acre) and total builtup area 3,29,445.384m² hereinafter called (Shidrawali Project).

c. The '*Industrial Park*' project being developed by Defendant No.5 is located at Village- Bhonds, Ghamroj and Mahendwara, Tehsil- Sohna, District- Gurugram, Haryana on over plot area measuring

R. K. Sharma
Chander Parkash

5,20,779.8 m²(128.69 acres) and total built up area 5,65,119 m²hereinafter called (**Bhondsi Project**).

- d. That Defendant No.4 and No.5 are sister companies essentially operating from the same office and by the same set of individuals and together Defendants Nos. 4 and 5 are collectively referred to as '**Signature Builders**' in this plaint.
- e. That the Signature Builders have commenced construction in both Shidrawali and Bhondsi Projects sometime in the months of June and July, 2024. That images of the construction sites along with GPS tagging and dates are annexed with the list of documents.
- f. That for the Shidrawali Project Signature Builders were issued License by Defendant No.1 being License No. 104 of 2024 dated 01.08.2024, and for the Bhondsi Project License No. 121 of 2024 dated 14.08.2024 was issued by Defendant No.1.
- g. That Signature Builders had begun construction at the project site for both projects even before License was issued by Defendant No.1.

R. K. Sharma

Chander Parkash

- h. That Signature Builders submitted necessary applications/proposals to obtain Environment Clearance (EC) for both of their projects on 16.09.2024.
- i. That for the Shidrawali Project Proposal No. SIA/HR/INFRA2/496874/2024 dated 11.12.2024 was submitted and for Bhondsi Project Proposal No. SIA/HR/INFRA2/496390/2024 dated 16.09.2024 was submitted.
- j. That as part of their respective applications for both of their projects, Signature Builders through their Authorized personnel submitted affidavits solemnly affirming that the Company had not commenced any construction work at the project sites.
- k. That prior to grant of EC, Signature Builders had commenced construction on both their project sites in clear and total disdain to their own affidavits. It is submitted that even at the time of issuance of the said affidavits, the construction at both these project sites was on full swing.
- l. That till date of filing of this present Suit, the Plaintiffs are not aware whether any EC has been

R. K. Singh
Chander Parkash

granted to either of the two projects of the Signature Builders by Defendant No.2.

m. Plaintiff No.1 had first lodged a complaint against Signature Builders sometime on 20.08.2024 against the Bhondsi Project and against the Shidrawali Project on 23.08.2024. That both these complaints were lodged with the Ministry of Environment, Forest and Climate Change, Government of India.

n. That the Ministry of Environment, Forest and Climate Change, Government of India vide letters dated 28.08.2024 and letter dated 17.09.2024 wrote to the Directorate of Environment & Climate Change to take necessary action on the complaint of the Plaintiff and furnish an action taken report to the Ministry.

o. That no action was taken by the Defendant Nos.2 and 3 in respect of the Complaint of the Plaintiffs and upon the letters issued by the Ministry of Environment, Forest and Climate Change, Government of India.

p. More specifically, The Defendant No.3 vide its 305th meeting on 29.11.2024 stated "The reply and submissions made by the PP/consultant were

R. K. Shant

Chander Kant

discussed by the committee and the reply was considered. After deliberations, the committee was of the unanimous view that this case be recommended to the SEIAA for granting Environmental Clearance under EIA Notification dated 14.9.2006 issued by the Ministry of Environment and Forest, Government of India to: M/s Yesha Developers LLP, M/s Unistay Hospitality Pvt. Ltd. and M/s Signatureglobal Business Park Pvt. Ltd. in collaboration with M/s Signatureglobal Business Park Pvt. Ltd. as per License No.121 of 2024, dated 14.08.2024 valid upto 13.08.2029, issued vide Endst. No.LC-5058/JE(SK)/2024 dated 16.08.2024 by DTCP, Haryana." for the Bhondsi Project.


- q. The Defendant No.3 vide its 307th meeting on 20.12.2024 stated "The reply and submissions made by the PP/consultant were discussed by the committee and the reply was considered. After deliberations, the committee was of the unanimous view that this case be recommended to the SEIAA for granting Environmental Clearance under EIA Notification dated 14.9.2006 issued by the Ministry of

Chander Parkash

R. K. Singh

Environment and Forest, Government of India to: M/s Sungold Heights and Developers LLP in collaboration with M/s Signatureglobal (India) Limited as per License No.104 of 2024, dated 01.08.2024 (valid upto 31.07.2029), issued vide Endst. No.LC-5139/Asstt (MS)/2024/24309 dated 01.08.2024 by DTCP, Haryana.” for the Shidrawali Project.

- r. That for both Shidrawali and Bhondsi Projects, Signature Builders commenced construction before obtaining License from Defendant No.1 or any EC from Defendant No.2, however, the Defendant No.3 has recommended grant of EC without any action taken against Signature Builders despite letters from the MoEFCC to take necessary action.
- s. Pertinently, the Ministry of Environment, Forest and Climate Change, Government of India wrote another letter dated 10.01.2025 addressed to Directorate of Environment and Climate Change stating specifically “The Ministry vide letter dated 28.08.2024 (copy enclosed) had forwarded the representation of [Plaintiff] on the above cited subject to Director-cum-Secretary to Government of Haryana, Directorate of


Chander Parkash

Environment and Climate Change, Haryana.

However, allegedly, no action has been taken in this matter till now. [emphasis added]

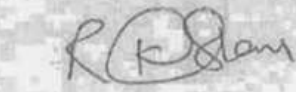
- t. That despite the aforesaid complaint-cum-notice and letters issued by Government of India, no action has been taken by the Defendants *qua* Signature Builders.

5. That the Plaintiffs seeking to curb and eliminate all forms of wrongful acts done which are affecting the lives and well being of the Plaintiffs and the general public at large.

6. That it is most respectfully submitted that the Plaintiffs have in August 2024 issued complaints/notice to the Defendants and the Defendants have accepted the receipt of said complaint/notice.

7. That it is most respectfully submitted that requirement of notice under section 80 of the Code of Civil Procedure 1908 has been fulfilled.

8. That a period of two months has elapsed since the Notice-cum-complaint was first sent to the Defendants and till today no action whatsoever has been taken by the Defendants *qua*


Chandan Prakash

the complaint of the Plaintiffs and the Defendants have completely ignored the grievances of the Plaintiffs.

9. That it is most respectfully submitted that this Hon'ble Court has the requisite authority to allow the filing of this present suit under the provisions of Section 91 of the Code of Civil Procedure, 1908 as the facts as stated hereinabove clearly demonstrate wrongful acts which have been caused by the acts and omissions of the Defendants and are affecting the public at large.

10. That it is most respectfully submitted that the Plaintiffs are not required to show any specific harm caused to them or any special damage caused to them due to such wrongful acts which is affecting the public in general.

11. That it is most respectfully submitted that the Plaintiffs will not derive any personal benefit if the Hon'ble Court decrees the suit in favour of the Plaintiffs and the benefit, if any, shall be for the public in general.

R. K. Dany

Chander Parkash

12. That this Hon'ble Court has the requisite territorial jurisdiction to entertain this present suit as the subject matter of the dispute lies within the territorial jurisdiction of this Hon'ble Court and the Defendants are also situated within the territorial jurisdiction of this Hon'ble Court.

13. That the cause of action in this matter has arisen due to the inaction of the Defendants and continues to exist even as on date.

14. That for the purposes of Court fees the suit is valued at Rs.1,000/- and commensurate Court Fees in the Amount of Rs.25/- has been affixed on the Plaint.

PRAYER

In view of the aforesaid facts and circumstances it is most humbly prayed that this Hon'ble Court may graciously be pleased to:

A. Pass an order declaring that the recommendations of Defendant No.3 in its meetings Nos. 305th meeting on 13.12.2024 and 307th meeting on 20.12.2024 to Defendant

R. K. Sharma
under Sarkar

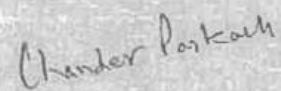
No.2 to issue Environment Clearances to Defendants Nos. 4 and 5 are void *ab initio*; and

B. Pass an order for mandatory injunction directing the Defendants to take all steps to carry out necessary inspections of the project sites of the Signature Builders, i.e. both *Shidrawali* and *Bhondsi* Projects, to ascertain the violations of carrying out construction before obtaining EC and License by Signature Builders; and

C. Pass any other/further order(s) as may be deemed fit and proper in the facts and circumstances of this case.



PLAINTIFF No.1



PLAINTIFF No.2

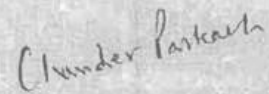
VERIFICATION

Verified at Gurugram on this 24th day of January, 2025 that the contents of paras 1 to 11 of the plaint are true and correct in the personal knowledge and the contents of paras 12 to 14 of the plaint are true and correct on the basis of legal advice

received from the counsel. The last para is the prayer before this
Hon'ble Court.



PLAINTIFF No.1



PLAINTIFF No.2

THROUGH



ASHWINI KUMAR

Advocate

District Court Complex,

Gurugram - 122001

9811112671

Place: Gurugram

Date: 24 / 01 / 2025

IN THE COURT OF THE LD. CIVIL JUDGE (SR. DIV.)
GURUGRAM

CIVIL SUIT No.

OF 2025

IN THE MATTER OF:

Rajesh Sharma & Another

...Plaintiffs

Versus

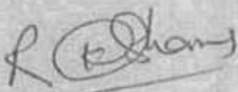
Department of Town and
Country Planning and Ors.

...Defendants

APPLICATION ON BEHALF OF THE PLAINTIFFS
UNDER ORDER XXXIX RULES 1 AND 2 OF THE CODE
OF CIVIL PROCEDURE, 1908 SEEKING AD INTERIM EX
PARTE STAY ON ISSUANCE OF ENVIRONMENT
CLEARANCE TO DEFENDANT NO.4 AND 5

MOST RESPECTFULLY SHEWETH:

1. That the Plaintiffs have filed the accompanying suit under section 91 CPC seeking *inter alia* to declare recommendations made by State Level Expert Appraisal Committee (SEAC) in its meetings Nos. 305th meeting on **29.11.2024** and 307th meeting on 20.12.2024 to Defendant No.2 to issue Environment Clearances to Defendants Nos. 4 and 5 are void *ab initio*.
2. That the Plaintiffs reiterate all the facts and averments made in the said accompanying suit within this application and the same are not repeated herein for brevity.

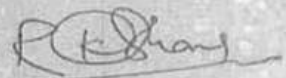

Chandar Parkash

3. That the present application has been preferred seeking leave of this Hon'ble Court seeking *ad interim ex parte* stay on issuance of Environment Clearances to Defendant No.4 and 5 for both *Shidrawali* and *Bhondsi* Projects till the disposal of this suit.
4. That this present application has been preferred in good faith and *bona fide* and the same deserves to be allowed in the interest of justice.

PRAYER

In view of the aforesaid facts and circumstances it is most humbly prayed that this Hon'ble Court may graciously be pleased to:

- A. Pass an order granting *ad interim ex parte* stay on issuance of Environment Clearances to Defendant No.4 and 5 for both *Shidrawali* and *Bhondsi* Projects till the disposal of this suit; and
- B. Pass any other/further order(s) as may be deemed fit and proper in the facts and circumstances of this case.



PLAINTIFF'S

THROUGH

Chander Parkam.



ASHWINI KUMAR
Advocate
District Court Complex,
Gurugram – 122001
9811112671

Place: Gurugram

Date: 24 / 01 /2025

IN THE COURT OF THE LD. CIVIL JUDGE (SR. DIV.)
GURUGRAM

CIVIL SUIT No.

OF 2025

IN THE MATTER OF:

Rajesh Sharma & Another

...Plaintiffs

Versus

Department of Town and
Country Planning and Ors.

...Defendants

APPLICATION ON BEHALF OF THE PLAINTIFFS
UNDER SECTION 91 (1) (b) READ WITH SECTION 151 OF
THE CODE OF CIVIL PROCEDURE, 1908 SEEKING
LEAVE OF THIS HON'BLE COURT TO INSTITUTE THE
ACCOMPANYING SUIT

MOST RESPECTFULLY SHEWETH:

1. That the Plaintiffs have filed the accompanying suit under section 91 CPC seeking *inter alia* to declare recommendations made by State Level Expert Appraisal Committee (SEAC) in its meetings Nos. 305th meeting on 29.11.2024 and 307th meeting on 20.12.2024 to Defendant No.2 to issue Environment Clearances to Defendants Nos. 4 and 5 are void *ab initio*.
2. That the Plaintiffs reiterate all the facts and averments made in the said accompanying suit within this application and the same are not repeated herein for brevity.

Rajesh Sharma
Chander Parkash

3. That the present application has been preferred seeking leave of this Hon'ble Court to institute the accompanying suit within the provisions of section 91(1)(b) r/w section 151 CPC.
4. That the Plaintiffs have no other purpose to institute the said suit except for public benefit and therefore the same deserves to be allowed.
5. That this present application has been preferred in good faith and *bona fide* and the same deserves to be allowed in the interest of justice.

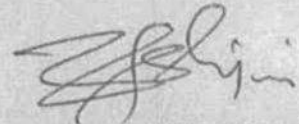
PRAYER

In view of the aforesaid facts and circumstances it is most humbly prayed that this Hon'ble Court may graciously be pleased to:

- A. Pass an order allowing this present application of the Plaintiffs and permit the Plaintiffs to institute the accompanying suit against the Defendants; and
- B. Pass any other/further order(s) as may be deemed fit and proper in the facts and circumstances of this case.


PLAINTIFFS
Chandar Pasikanti

THROUGH



ASHWINI KUMAR

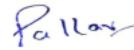
Advocate

District Court Complex,

Gurugram - 122001

9811112671

Place: Gurugram

Date: 24 / 01 /2025

//True Copy//

Annexure R-2 (Colly)

CIS No: CS-380-2025

RAJESH SHARMA AND ORS. VS DEPARTMENT OF TOWN AND
COUNTRY PLANNING

Present: Sh. Ashwani Kumar, Advocate for the plaintiff.

Suit received by way of assignment. It be checked and regisitered.
Let notice be issued to defendants for 14.02.2025 on filing of PF, RC etc.

Date of order: 28.01.2025

Stenographer Gr.III:- Tanya

(Mukesh Kumar)
CJ(JD), Gurugram.
(UID-HR0400)


//True Copy//

CIS No: CS-380-2025

RAJESH SHARMA AND ORS. VS DEPARTMENT OF TOWN AND
COUNTRY PLANNING


Present: Sh. Ashwani Kumar, Advocate for the plaintiff.

Notices issued to defendant no.4 and 5 received back served. Notice issued to defendant no.1 to 3 not received back in any form. In the interest of justice, fresh notices to defendants be issued for 07.03.2025 on filing of copies, etc.

Date of Order : 14.02.2025

Nitin Chawla, SG-II

(Mukesh Kumar)
CJ(JD), Gurugram
(UID No.HR-0400)


//True Copy//

CIS No: CS-380-2025

RAJESH SHARMA AND ORS. VS DEPARTMENT OF TOWN AND
COUNTRY PLANNING

Present: Sh. Ashwani Kumar, Advocate for the plaintiff.

Sh. Jagmohan Krishan Dang, advocate for defendants No. 4 and 5.

Power of attorney as well as an application under Order VII Rule 11 CPC for rejection of plaint has been filed today on behalf of defendants No. 4 and 5. Reply be called for 27.03.2025. Notice issued to defendant no.1 to 3 not received back in any form. In the interest of justice, fresh notices to defendants be issued for 27.03.2025 on filing of copies, etc.

Date of order: 07.03.2025

Stenographer Gr.III:- Tanya

(Mukesh Kumar)
CJ(JD), Gurugram.
(UID-HR0400)


//True Copy//

CIS No: CS-380-2025

RAJESH SHARMA AND ORS. VS DEPARTMENT OF TOWN AND
COUNTRY PLANNING

Present: Sh. Ashwani Kumar, Advocate for the plaintiff.

Sh. Jagmohan Krishan Dang, advocate for defendants No. 4 and 5.

Reply on an application under Order VII Rule 11 CPC for rejection of plaint not filed. Same be called for 27.05.2025. Notice not issued to defendant no.1 to 3 by Ahlmad. He is warned to be careful in future. In the interest of justice, fresh notices to defendants be issued for 27.05.2025 on filing of copies, etc.

Date of order: 27.03.2025

Stenographer Gr.III:- Tanya

(Mukesh Kumar)
CJ(JD), Gurugram.
(UID-HR0400)


//True Copy//

34

Vs.

Present: None

File taken up today as the undersigned is on casual leave on 27.05.2025. Now the case is adjourned to _____ for the same purpose as already fixed. All concerned parties/Learned counsels be informed accordingly.

Date of Order: 27.05.2025

(Rupam)
CJ(JD)-cum-JMFC
Gurugram/UID No. HR0557


//True Copy//

Present: Sh Ashwani Kumar, Advocate for the plaintiff
Sh J k Dang, Advocate for defendant No.4 & 5

Case received by transfer. It be checked and registered.

Reply to application u/o VII Rule 11 CPC for rejection of plaint not filed.

On request, case is adjourned to 19.09.2025 for filing the same.

Notice not issued to defendant No.1 to 3. Let fresh notice to defendant
No.1 to 3 be issued for the date fixed on filing of PF, copy etc.

Date of Order: 03.09.2025

rekha

(Rupam)
CJ(JD) Gurugram
UID NO . HR0557


//True Copy//

Rajesh Vs. Department of Town CS-380-2025

Present: Adv. Ms. Mansi Kaushik, proxy counsel for Sh Ashwani
Kumar, Advocate for the plaintiff
Sh J k Dang, Advocate for defendant No.4 & 5

Reply to application u/o VII Rule 11 CPC for rejection of
plaint not filed. On request of proxy counsel for plaintiff, case is
adjourned to 22.09.2025 for filing the same. Date is given on the choice
of proxy counsel for the plaintiff

Notice not issued to defendant No.1 to 3 as copy not
filed. Same be filed today itself. Thereafter, let fresh notice to defendant
No.1 to 3 be issued for the date fixed on filing of PF, copy etc.

Date of Order: 19.09.2025

rekha

(Rupam)
CJ(JD) Gurugram
UID NO . HR0557


//True Copy//

Rajesh Vs. Department of Town

CS-380-2025

Present: Sh Ashwani Kumar, Advocate for the plaintiff
Sh J k Dang, Advocate for defendant No.4 & 5

Sh Ashwani Kumar, advocate for plaintiff appeared in person and made separate statement regarding withdrawal of the present suit in order to approach the appropriate forum seeking liberty to file afresh. In view of the statement made by counsel for plaintiff the present suit is hereby dismissed as withdrawn with liberty to file afresh before the appropriate forum. File be consigned to record room after due compliance.

Date of Order: 22.09.2025

rekha

(Rupam)

CJ(JD) Gurugram
UID NO . HR0557**//True Copy//**

power of the United States has dominated the post-World War II era, most notably after the Cold War came to an end with the collapse of the Soviet Union. All of that, some fear, may be lost if Trump gets his way and the US abandons the principles under which the United Nations and numerous other international bodies were founded.

that he agreed with Teodoro "to strengthen operational cooperation, including joint and multinational defense trainings, port calls and informa-

tion and collaboration in order to maintain peace and stability in Indo-Pacific". Japan has had a longstanding territorial dispute with China

power, including a counter-strike capability that breaks from the country's postwar principle of focusing only on self-defence.

into the conflict-torn coun- and other organisations in December, Hayat Tahrir al- March.

PARADIP PORT AUTHORITY No: CE/PRD/AGCTS-10/24/66 dttd. 19.02.2025 a-TENDER CALL NOTICE Name of the work : Road Widening and Restoration/Repair of Divider from Gate No.2 to BOT Substation Square. Estimated Cost: Rs.4,24,97,225.82. Last Date & time of submission : dt. 11/03/2025 up to 17:00 Hrs. Refer our Website for details eprocure.gov.in/eprocure/app Sd/- E.E. PRD, PPA PPA/PR/64/2024-2025 dttd. 24.02.2025

PUBLIC NOTICE It is to inform to the public at large that Mrs. Babita Gautam who is purchasing the Residential Property area measuring 270 sq.yds., Kharsa No.505/9/5, Village Chhajarsi, Noida, Pargana and Tehsil Dabri, Distt. Gautam Budh Nagar, U.P. from Mr. Nitin Yadav & Mrs. Sarfa Devi who were became owners after the Death of Mr. Jagann Yadav and Mr. Jagann Yadav was owner through Sale Deed dated 02-08-2023 (Doc. No.5542) and same to be financed & mortgaged by Fedbank Financial Services Limited. That, (1) Original Sale Deed dated 01-11-2008 (Doc. No.3712) in favour of Mr. Sumit Kumar, (2) Original Sale Deed dated 28-09-2015 in favour of Mr. Dinesh Kumar and Mr. Rajeev, (3) Original Sale Deed dated 02-07-2021 (Doc. No.3033) in favour of Mrs. Prema Devi, (4) Original Correction Deed in favour of Mrs. Prema Devi, (5) Original Gift Deed dated 06-08-2022 (Doc. No.5041) in favour of Mr. Vipin, (6) Original Correction Deed in favour of Mr. Vipin, all the above mentioned documents from (1) to (6) has been misplaced. To comply the requirements of BANK/NBFC, we give this public notice that if any Person having any type of claim right/Title/Interest/creating mortgage over the said property, may inform in writing, at the address mentioned below, about his objections within 7 days, failing which it shall be presumed that the said property is free from all type of Encumbrances, liens etc. Location: Laxmi LRP B-83B, Second Floor, Opp. SBI Bank Sector 2 Noida, U.P.-201301>Contact:91120-4269373

PUBLIC NOTICE Notice is hereby given to general public at large that my client Axis Bank Limited, having one of its Branch at 1st Floor, Himalaya House, K.G. Marg, New Delhi - 110001 intends to grant Loan facility to Sh. Vinay Kanodia against security of Flat (a) Bearing No. 7A (Basement & Ground Floor), 5A (1st Floor) & 5A (Second Floor), (hereinafter referred to as the "Said Property"), constructed on Block A-3, having an area of 900 square yards (hereinafter referred to as the "Said Property"), forming a part of Block A, located on the southern side, having a total area of 2420 square yards (hereinafter referred to as the "Entire Property"), out of the total land measuring 5504 square yards, bearing Property Plot No. 9, situated at Raj Narain Road, Civil Lines, Delhi-110054 (hereinafter referred to as the "Schedule Property") a) Sh. Anand Raj Bahadur (7A) S/o Late Sh. Rajesh Bahadur b) Mrs. Indira Bahadur (8A) D/o Late Sh. Rajesh Bahadur c) Smt. Rashika Wasi (9A) D/o Late Sh. Rajesh Bahadur and wife of Sh. Anil Wasi were the Joint Owner(s) of the Said Property(s) by virtue of Partition Deed Dated 07.09.2011 duly registered as Document No. 8032 read with Rectification Deed dated 05.11.2012 duly registered as Document No. 11003. Now the respective owners intend to sell their respective Said Property(s) to Proposed Borrower(s) i.e. Sh. Vinay Kanodia. Any person(s) has/have any objection(s) or claim(s) with respect to right, title or interest in the said property/portion in any manner whatsoever, must immediately contact the undersigned in writing along with all supporting documents in respect of their claim(s) objection(s). If no such claim is received within a period of 7 days from the date of publication of this notice, then it will be presumed that no one has any paramount right, title, or interest in the Said Property and even if someone has any claim/objection, he/she/they have given up the same. Himanshu Ahuja (Advocate) Contact No.: 9810310373, 011-41830049 E-mail Address: alojalgals@gmail.com

PUBLIC NOTICE Be it known to all that I, SEEMA DASIA W/O RADEV SINGH, R/O-GH-1/214, FF,PASCHIM VIHAR,DELHI-63, I am the mutatee/legal owner of GH-1/214, FF,PASCHIM VIHAR, DELHI-63, FILE NO.M-16(23)1989/PV/RP5 which is allotted by the DDA. I have lost the Original Allotment-Cum-Demand Letter, Handing over Possession Letter & NOC for water & electric connection of the above Flat. FIR/NCR to this effect has lodged in P. S. Crime Branch, Delhi vide LR No.2612548/2025, Dated 24-02-2025. Any person(s) claiming any right, interest, having any objection or found in possession of original documents, may write/contact with above named person at above address/phone No. 9958187165 within 15 days from the date of publication of this notice. Any person claiming any right, interest, or having any objections with respect to this property can also personally inform/contact me.

PUBLIC NOTICE Notice is hereby given to the General Public that Miss Aashya D/o Mr. Shahzad Ahmad is the owner of Residential Built-up Second Floor, (Without roof rights), Built on bearing Property No. P-166, area measuring 80 Sq. Yards, i.e. 66.88 Sq. Mtrs., out of Kharsa No. 561, situated at village of Chandrawali, Aline Shabdara, Gali No. 10, Bihar Colony Illata Shabdara Delhi-110032, by virtue of Relinquishment Deed dated 09.08.2023, as Doc. No. 7979, executed by (1) Mr. Shahzad Ahmad, (2) Mr. Adnan & (3) Miss Sana, same to be financed by SMFG India Credit Company Limited (Formerly Fullerton India Credit Company Limited), General Public hereby informed that if anybody has any charge/interest in the said property or any kind of dispute kindly inform the undersigned in writing on the below mentioned address within 07 days of the present. Bahal Raj Palshak, Advocate SG Associates (Law Firm) FF 18, Lane Food Plaza, Vahav Khand, Indirapuram, Ghaziabad UP. E-mail: sgassociatespl@gmail.com, Ph: 9811372764, 9134440760

THE KANGRA CO-OPERATIVE BANK LTD. C-29, Community Centre, Pankha Road, Janak Puri, New Delhi - 110058. Phone: 011-25611042, 25611043, 25611044. E-mail: legal@kangrabank.com, legal@kangrabank.com Website: www.kangrabank.com

APPENDIX IV (See rule 8(1)) POSSESSION NOTICE (For Immovable property) Whereas, The undersigned being the Authorised officer of "The Kangra Co-operative Bank Ltd.", Head office at, C-29, Community Centre, Pankha Road, Janak Puri, New Delhi - 110058, having its registered office at 1915, Chuna Mandi, Pahar Ganj, New Delhi-110055, under The Securitisation and Reconstruction of the Financial Assets & Enforcement of Security Interest Act, 2002, (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule [3] of The Security Interest (Enforcement) Rules, 2002, the Bank has issued a demand notice on dated: 01-08-2024, calling upon the borrower & mortgagor namely Smt. Sangeeta Gupta W/o. Sh. Raj Kumar Gupta R/o. 1365, Ground Floor, Gali No.8, Govind Puri, Kalkaji, New Delhi-110019, and Smt. Sangeeta Gupta W/o. Sh. Raj Kumar Gupta, C/o. M/s Lazmi General Store, 1314, Ground Floor, Gali No.10, Govind Puri, Kalkaji, New Delhi-110019, to repay the amount mentioned in the notice being Rs.7,74,265/- (Rupees Seven Lakhs Seventy Four Thousand Two Hundred Sixty Five Only), together with further interest, penal interest and other charges as are applicable to this Loan account from time to time, from the date of the notice till the date of payment, with in 90 days from the date of receipt of the notice. The above mentioned borrower & mortgagor having failed to repay the amount, notice is hereby given to the borrower & mortgagor and the public in general that the Bank has taken symbolic possession of the property described here in below in exercise of powers conferred under sub-section (4) of section 13 of The Securitisation and Reconstruction of the Financial Assets & Enforcement of Security Interest Act, 2002, read with rule [8] of The Security Interest (Enforcement) Rules, 2002, on this 21st day of February 2025. The borrower & mortgagor in particular and the public in general is hereby cautioned not to deal with the mortgaged property and any dealings with the property will be subject to the charge of "The Kangra Co-operative Bank Ltd.", for an amount of Rs. 7,74,265/- together with further interest, penal interest and other charges as are applicable to this Loan account from time to time, from the date of notice till the date of realization together with all the costs incurred by the Bank in realizing the said amount. The borrower & mortgagor attention is also being invited towards provisions of Sub-Section (8) of Section 13 of The Securitisation and Reconstruction of the Financial Assets & Enforcement of Security Interest Act, 2002, in respect of time available, to redeem the below mentioned mortgaged property/Secured Asset.

DESCRIPTION OF THE PROPERTY All that part and parcel of the SHOP NO.1, ON GROUND FLOOR (WITHOUT ROOF RIGHTS) AREA MEASURING 19 SQ. YDS. (15.884 SQ. METERS) OF PROPERTY NO.1314-B, GALI NO. 13, OUT OF KHARSA NO.93, SITUATED AT GOVINDPURI, KALKAJI, NEW DELHI-110019. Falling under the Registration of Sub-Registrar-V, Delhi. (HARISH KUMAR) AUTHORISED OFFICER THE KANGRA CO-OPERATIVE BANK LTD. HEAD OFFICE AT, C-29, COMMUNITY CENTRE, PANKHA ROAD, JANAKPURI, NEW DELHI-58. DELHI. DATED : 2102-2025

PUBLIC NOTICE I, Ashwani Sharma, son of Late Sh. Dinesh Kumar, resident of 578, Sector-15, Part-1, Gurugram do hereby solemnly affirm and declare as under: 1. That I am contesting the election of Member from Ward No. 13 of the Municipal Corporation Gurugram as a candidate set up as Independent. 2. That I hereby declare that, at the time of filing of the nomination form, a criminal case bearing FIR. No. 0288/2017, registered at Police Station Civil Lines, Sector-15, Part-2, Opp. Galaxy, Gurguram under Section 279, 336, 337 & 338 of the Indian Penal Code 1860 is under trial adjudication against me before the Hon'ble Court of Ms. Anshuman, Judicial Magistrate, 1 Class, Gurugram, vide case No. HR GR 030261232017 (Ch11895).

PUBLIC NOTICE Known to all through this public notice that my clients Sh. Krishna Pal S/o Late Sh. Harj Singh and his wife Smt. Saroj R/o H.No-104, Surger Pur, Delhi-85, have obtained their son namely Yagendra (adhar No. 999914835113) and his wife Asha (Adhar No-28924428522) from their all movable and immovable properties and have severed all relations from them, due to their irresponsible & quarrelsome behavior, if anybody deals with them, in that circumstances my clients shall not be responsible for the same. ARUN RAGHAV En. No. 0/2944/2009 Advocate DELHI HIGH COURT CH. No. 0-225, Karkeedoos Court Delhi-110032, Mob. 9811521298

Public Notice The Utter Bharat G.E.CO-OP Group Housing Society Ltd. Plot No.361, B-Block, Basement, Near Amrahi Village, Sec-19, Dwarka, New Delhi 110075 In pursuance of Rule 19(2) of the DCS Rules, 2007, applications are invited from the general public of Delhi as to comply the conditions laid down in Rules 19 and 20 of the DCS Rules, 2007, for filling up five vacancies in The Utter Bharat G.E. Co-operative Group Housing Society Ltd. (Regd. No.973(GH), Regd. Office: Plot No. 361, B-Block, Basement, Near Amrahi Village, Sector-19 Dwarka, New Delhi-110075), which have arisen due to the resignation of members, interested person can collect the application form in person only from the above-mentioned society office on 25-02-2025 between 10.00 AM and 3.00 PM, upon payment of Rs.500/- in Cash. The application form and accompanying documents must be completed in all respects and submitted along with an amount of Rs.20,12,110/- (Rupees Twenty lakh twelve thousand one hundred ten only) through a Bank Demand Draft (DD) or Pay order (PO) in favour of "The Utter Bharat Group, Employees Co-op Group Housing Society Limited". This amount includes share money, land money, admission fee, and Land money interest. The last date for submission of the completed application form, required documents, and DD/PO is 4-3-2025 between 11.00 AM & 2.00 PM. If the number of applications exceeds the number of vacancies, a draw of lots will be conducted under the supervision of the Registrar, Cooperative societies, Government of NCT of Delhi, Old Court Building, Parliament Street, New Delhi-110001. Applicants will be informed of the draw details in due course. The Bank DD/PO of unsuccessful applicants can be collected from the society office one week after the draw of lots. Sd/- Secretary-Uttar Bharat G.E. CGHS Ltd.

PUBLIC NOTICE The Public at large is hereby notified / informed on behalf of my client Shri Saleh Ahmed Aged 69 years S/o Late Shri Azizullah R/o E-419, First Floor, Jaitpur Extension Part-2, Badarpur, South Delhi, Delhi-110044 that my client do hereby disown and disinherit his two sons; daughters-in-law and daughter namely (i) Shri Anwar, daughter-in-law Smt. Anjum Sallit both R/o E-419, Third Floor, Jaitpur Extension Part-2, Badarpur, South Delhi, Delhi-110044, (ii) Shri Akbar Khan, daughter-in-law Smt. Imrana Sallit both R/o E-419, Second Floor, Jaitpur Extension Part-2, Badarpur, South Delhi, Delhi-110044 and (iii) Smt. Parveen alias Ruksana W/o Shri Sagar both R/o Sangam Vihar near Asthal Mandir, South Delhi-110062 including all their legal heirs/successors etc. for their continued misconduct, misbehaviour, harassment, humiliation and misdeeds towards my client. These persons, their legal heirs/successors etc. shall not inherit any of movable and immovable properties of my client nor be entitled to any share in movable/immovable properties or any other assets etc. of my client in any manner whatsoever and they shall further not be entitled to the probate of any will of my client. To put to notice one and all that my client has no concerns either with them or their legal heirs/successors etc. in any manner. Any person dealing or transacting with the aforesaid persons in any respect concerning my client or his properties and assets etc. shall be doing at his or her own risk, cost and peril and the general public kindly take note thereof. Sd/- Dushyant Dahiya (Advocate) Office:-407, Vishal Bhawan, 95 Nehru Place, New Delhi-110019.

PUBLIC NOTICE I, Nongmalthem Romi Devi, D/o Nongmalthem Koireng Singh R/o Wangjing Khunou Awang Leikai, P.O. Chairel, P.S. Wangou, District Kakching, Manipur hereby declare that Nongmalthem Romi Devi and Nongmalthem Romi Devi are one and the same person. PD(1573)C I, No.14656025M Hav Sandeep Bhattacharjee, Serving at- 71 ENGR REGT (LRW) PIN- 914071, C/O 56 APO, inform that in my service records my Wife's name is wrongly mentioned as Haimantee. Her correct name is Haimantee Bhattacharjee which may be amended accordingly. PD(1574)C I, No.3198805H Hav Ram Ashish Yadav, R/o- Vill- Dhuriya, PO- Ahraura, Dist- Mirzapur, U.P.- 231301, have changed my daughter's name from Sandhya Kumari to Sandhya Yadav, vide affidavit dated 24/02/2025 before Notary Public Delhi. PD(1575)C I, Anju Binu D/o- JC-304169L Sub Maj Binu Gopal, R/o- Kottarathil Ezhanthala, Thekkathode (PO), Thannithode, Pathanamthitta (DT), Kerala - 689699, have changed my name from Anju Binu to Anjali Binu, vide affidavit dated 24/02/2025 before Notary Public Delhi. PD(1576)C I, Vitthal, Father of- No.14848522L Hav Parkhe Vijay Vitthal, R/o- Vill- Raygavhan, Post- Dhawalgaon, Teh- Shrigonda, Dist- Ahmadnagar, Maharashtra- 413702, have changed my name from Vitthal Baba Parkhe, vide affidavit dated 24/02/2025 before Notary Public Delhi. PD(1577)C



CHANGE OF NAME

I, Babai Parkhe, Mother of- No.14848522L Hav Parkhe Vijay Vitthal, R/o- Vill- Raygavhan, Post- Dhawalgaon, Teh- Shrigonda, Dist- Ahmadnagar, Maharashtra- 413702, have changed my name from Babai Parkhe to Babai Vitthal Parkhe, vide affidavit dated 24/02/2025 before Notary Public Delhi. PD(1578)C I, MR-09130K LT COL J P Dharmanna R/o- Gurukrupa Niwas, Pansare Nagas, Ram Galli, Near Pansare School, Dharmabad, Maharashtra- 431809, have changed my name from J P Dharmanna to Prashant Dharmanna Jindamwar, vide affidavit dated 24/02/2025 before Notary Public Delhi. PD(1579)C I, No.3198805H Hav Ram Ashish Yadav, R/o- Vill- Dhuriya, PO- Ahraura, Dist- Mirzapur, U.P.- 231301, have changed my son's name from Prince Kumar to Prince Yadav, vide affidavit dated 24/02/2025 before Notary Public Delhi. PD(1580)C I, No.3198805H Hav Ram Ashish Yadav, R/o- Vill- Dhuriya, PO- Ahraura, Dist- Mirzapur, U.P.- 231301, have changed my son's name from Shubham to Shubham Yadav, vide affidavit dated 24/02/2025 before Notary Public Delhi. PD(1581)C

PUBLIC NOTICE

Information is given to general public at large that Mrs. Sanju Devi W/o Mr. Anandendra Thakur who is/are purchasing the Flat No. 201, measuring around 70 Sq. Yds. on the Ground Floor, in a property out of Kharsa No. 599, situated in Village Chhattarpur, Near Durga Ashram, New Delhi - 110074 from Mr. Bijoy Bhattacharya S/o Mr. Surya Bhattacharya who was the owner of property by virtue of Notarized Gift Deed, GPA & Will dated: 07.12.2023 executed by Mr. Surya Narayan Bhattacharya S/o Mr. H. N. Bhattacharya alias Hari Narayan Bhattacharya intend to mortgage the same against the financial assistance from Shubham Housing Development Finance Company Limited, Surviving Member Certificate of Mr. Surya Narayan Bhattacharya are not available with Seller i.e. Mr. Bijoy Bhattacharya S/o Mr. Surya Bhattacharya. To comply the requirements of BANK/NBFC, we give this public notice that if any person(s) having any objection regarding ownership and/or creating mortgage of the said property is/are hereby requested to intimate in writing to the undersigned within 07 days at below address. NCR LAW ASSOCIATES Advocate & Consultants Mob. Nos. 9999721152/ 999926427

PUBLIC NOTICE

M/s Signatureregional (India) Limited has been granted Environmental Clearance for Industrial Plotted Colony at Village Shidrawali, Tehsil Manesar, District-Gurugram, Haryana vide letter EC Identification No. SEAC/HR/2024/264 dated 19.02.2025. The copy of clearance along with the conditions to be complied with is available at office of the Haryana State Pollution Control Board on the website of the MOEF&CC at http://parivesh.nic.in and at registered office of the company at 13th Floor, Dr. Gopal Das Bhawan, 28 Barakhamba Road, Connaught Place, New Delhi, 110001 and also on website of the company at www.signatureregional.in. Sd/- Authorised Signatory For Signatureregional (India) Limited CIN: L70100DL2000PLC104787 Address: 13th Floor, Dr. Gopal Das Bhawan, 28 Barakhamba Road, Connaught Place, New Delhi-110001

M/s Signatureregional Business Park Private Limited has been granted Environmental Clearance for Industrial Plotted Colony Project at Village-Bhondsi, Ghamej and Mahendwara, Tehsil-Sohna, District- Gurugram, Haryana vide EC Identification no. SEAC/HR/2024/191 dated 17.02.2025. The copy of clearance along with the conditions to be complied is available at office of the State Environmental Impact Assessment Authority, Haryana and on the website of the MOEF&CC at http://parivesh.nic.in. Also available at the registered office of the company at 13th floor, Dr. Gopal Das Bhawan, 28 Barakhamba Road, Connaught Place, New Delhi-110001 and also on website of the company at www.signatureregional.in. Sd/- Authorised Signatory For Signatureregional Business Park Private Limited CIN: U70109DL2019PTC346164 Address: 13th Floor, Dr. Gopal Das Bhawan, 28 Barakhamba Road, Connaught Place, New Delhi-110001

Form No. INC-19 Notice

[Pursuant to rule 22 of the Companies (Incorporation) Rules, 2014] Notice is hereby given that in pursuance of sub-section (4)(ii) of section 8 of the Companies Act, 2013, an application has been made by Cancara Foundation (CIN U85100DL2000NPL187598) to the Registrar of Companies, Delhi, for revocation of the license issued to it under section 8(5) of the Companies Act, 2013 (formerly Section 25(1)(a) of the Companies Act, 1956). Upon the cancellation of the license, the company will be required to add the word "Private Limited" to its name in place of "Foundation". Following the conversion, the company intends to apply for striking off from the Registrar of Companies. 2. Principal objects of the company after the revocation of the license, in accordance with the provisions of Section 8(4)(ii) of the Companies Act, 2013, shall be as follows: * To carry out any activities necessary for fulfilling the legal requirements to complete the conversion and subsequent striking off process as per the provisions of the Companies Act, 2013. * To wind up the operations of the company and comply with the statutory procedures for striking off the company from the Registrar of Companies. * To discharge any outstanding liabilities or obligations of the company, including but not limited to debts, dues, and contractual obligations, ensuring the company is compliant with all regulatory and legal requirements. * To transfer or liquidate assets in accordance with the rules set forth by the Ministry of Corporate Affairs for companies undergoing the striking-off process. * To ensure compliance with all requirements set forth by the Registrar of Companies, ensuring the company's records are cleared and all formalities are completed to initiate the striking-off process under section 248 of the Companies Act, 2013. 3. A copy of the draft memorandum and articles of the proposed company may be seen at the registered office of the company at D-21, Tandon Road, Adarsh Nagar, Delhi-110033, India. 4. Notice is hereby given that any person, firm, company, corporation, or body corporate objecting to this application may communicate such objection to the Registrar at Delhi within 30 days from the date of publication of this notice by a letter addressed to The Registrar of Companies, Delhi & Haryana, Address: 4th Floor, IFCI Tower, 81, Nehru Place, New Delhi - 110019, India. A copy of the objection must also be forwarded to the applicant at the registered office address: D-21, Tandon Road, Adarsh Nagar, Delhi - 110033, India. Name (s) of Applicant: For Cancara Foundation Sanjay Gupta Director DIN: 00094635 Date: 24th Feb, 2025

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
APPEAL NO. 38 OF 2025

IN THE MATTER OF:
RAJESH SHARMA

...APPELLANT

VERSUS

UNION OF INDIA & Ors.

...RESPONDENTS

VAKALATNAMA

KNOW ALL to whom these presents shall come that I, Anisha Mitra, s/d/o W/o Mehul Choudhry aged about 35 yrs the authorized representative of Respondent No. 7, Signature Global Business Park Pvt. Ltd. having my registered address at Unit No.101, GF, Tower -1 Gurugram do hereby appoint **Mr. Pallav Mongia, Ms. Kashish Lalwani and Ishita Nayak**, to be Advocate/s in the above noted cause and authorize him/ them to act, appear, and plead in the above named cause in this Court or in other Court/s in which the same be tried or heard and also in the appellate Courts;

To sign, file, verify and present pleadings, replications, appeals cross/objections or petition for executions, review, revision, restoration, withdrawal, compromise and to file replies to petitions, objections or affidavits as may be deemed necessary or proper for the prosecution of the said cause in all its stages; To file and take back documents;

To withdraw or compromise the said cause or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said cause; To take out execution proceedings; To deposit, withdraw and receive monies, cheques and amounts refunds of court fee etc. and grant receipt thereof and to do all other acts and thing which may be necessary to be done for the progress of and in the course of the prosecution of the said cause' And I/we undersigned do hereby agree to ratify and confirms all acts done by the Advocate or his substitute in the matter as my/ our own act/s, as if done by me/us to all intents and purpose; And I/we undertake that I/we or my/our duly authorised agent would appear in court on all hearings and will inform the Advocate for appearance, when the cause is called;

And I/we the undersigned do hereby agree not to hold the Advocate or his substitute or his substitute responsible for the result of the said cause as a consequences of his absence from Court when the said cause is called for hearings or for any negligence of the said Advocate/s or his substitute; And I/we the undersigned do hereby agree that in the event of the whole or any part of the fee agreed by me/us to be paid to the Advocate, remaining unpaid, he shall be entitled to withdraw from the prosecution of the cause until same is paid.

IN WITNESS WHEREOF I/we do hereunto set my/our hands to these presents the contents of which have been understood by me/us on this 30 day of Decembers 2025.

Advocates

Pallav

Pallav Mongia, Adv.

Kashish Lalwani, Adv.



Pallav

I identify the signature

Ishita Nayak, Adv.





CERTIFIED TRUE COPY OF THE RESOLUTION PASSED BY THE BOARD OF DIRECTORS ("BOARD") OF SIGNATUREGLOBAL BUSINESS PARK LIMITED (FORMERLY KNOWN AS SIGNATUREGLOBAL BUSINESS PARK PRIVATE LIMITED) ("COMPANY") IN ITS MEETING HELD 3RD JULY, 2025

AUTHORIZATION TO REPRESENT ON BEHALF OF THE COMPANY BEFORE VARIOUS JUDICIAL/NON-JUDICIAL BODIES AND OTHER AUTHORITIES.

"RESOLVED THAT in supersession to all the earlier resolution(s) passed by the Board of Directors of the Company from time to time, Mr. Vineet Maheshwari (PAN: AFXPM9686C), Mr. Siddhartha Kapoor (PAN: BGQPK3764C), Mr. Vedant Batra (PAN: CRXPB0736L), Ms. Kriti Khokhar (PAN: EFDPK8223M), Ms. Niyati Malik (PAN: DCWPM2166J) and Mr. Amarjeet Singh (PAN: DINPS1845H), Authorised Signatories of the Company and Ms. Anisha Mitra (PAN: BLHPM6646M), Deputy General Manager - Legal Department, Mr. Kapil Bakshi (PAN: CRGPB4765E), Deputy Manager - Legal Department and Ms. Mansi Pahel (PAN: ETAPP7205M), Executive - Legal Department (hereinafter referred as the **"Authorised Representatives"**), be and are hereby severally authorized and empowered to do the following acts, deeds and things for and on behalf of the Company:

To appear and represent the Company before any court of Law/Quasi-Judicial Body(ies)/Statutory Authority(ies)/ Forum(s), Commission(s), Tribunal(s), Police Authority(ies) etc. including but not limited to District Court(s), Consumer Commission(s), Real Estate Regulatory Authority(ies), Appellate Authority(ies), High Court(s), Supreme Court in any and all proceedings whether civil and/or criminal and/or revenue etc. and to make statement for and on behalf of the Company and to sign, verify, execute, affirm and present plaints, complaints, petitions, affidavits, applications, objections, replies, review, revision, appeal, and Vakalatnama and/or any other documents, or other petitions, to inspect the file and take notes and apply and receive certified copy thereof, to engage advocate(s) /law professionals/consultants for the purposes, if required, to adduce evidence, to give statement and enter into compromise, accept the payment, withdraw the suit, to admit or deny any document, to receive and hand over the document, to apply for transfer of case from one court to another court as may be deemed necessary, and to file the same before the appropriate Court and to appear and represent the Company and seek refund, if any, and to file and take back documents and papers from the court and to bring, prosecute, defend all action, suits claims, complaints, demands, and proceedings in respect of or affecting the cases(s), and for that purpose to appear and act for and on behalf of the Company.

RESOLVED FURTHER THAT any act, deed or thing done by any of the aforesaid Authorised Representatives of the Company for and on behalf of the Company and in the manner aforesaid shall be deemed as has been done by the Company and shall be binding on the Company.

SIGNATUREGLOBAL BUSINESS PARK LIMITED
 (FORMERLY KNOWN AS SIGNATUREGLOBAL BUSINESS PARK PRIVATE LIMITED)
 CIN: U70109DL2019PLC346164

Reg. off. 13TH FLOOR DR. GOPAL DAS BHAWAN, 28 BARAKHAMBHA ROAD, NEW DELHI- 110001
 Corr Add: GROUND FLOOR, TOWER-A, SIGNATURE TOWER, SOUTH CITY-1, GURUGRAM HR-122001
 E-mail: Compliance@signatureglobal.in, phone: 011-49281700



RESOLVED FURTHER THAT Mr. Devender Aggarwal, Mr. Ravi Aggarwal and Mr. Nikhil Aggarwal, Directors of the Company be and are hereby severally authorised to sub-delegate any of the aforesaid powers and authorities to any other person whether in employment of the Company or not.

RESOLVED FURTHER THAT the aforesaid Authorised Representatives of the Company shall not sub-delegate any of the aforesaid powers and authorities that have been delegated to them vide this resolution unless such sub-delegation is expressly permitted by another Board Resolution or in writing by any one of Mr. Devender Aggarwal, Mr. Ravi Aggarwal and Mr. Nikhil Aggarwal, Directors of the Company.

RESOLVED FURTHER THAT the aforesaid Authorised Representatives shall not agree or make any payment pertaining to fines or penalties imposed by any regulatory, statutory, enforcement authority or judicial body etc. in India or abroad or agree for settlement of any case, matter etc. or make application for withdrawal of any case, matter etc., or affirm/agree to any change in a case or matter that have a substantial impact on the Company, without taking prior written approval by any one of Mr. Devender Aggarwal, Mr. Ravi Aggarwal and Mr. Nikhil Aggarwal, Directors of the Company.

RESOLVED FURTHER THAT the aforesaid powers and authorities entrusted to the aforesaid Authorised Representatives of the Company shall be valid, effective and exercisable by them so long as they are in the employment of or is associated with Company or unless revoked by any one of Mr. Devender Aggarwal, Mr. Ravi Aggarwal and Mr. Nikhil Aggarwal, Directors of the Company in writing.

RESOLVED FURTHER THAT Mr. Devender Aggarwal, Mr. Ravi Aggarwal and Mr. Nikhil Aggarwal, Directors of the Company and Mr. Dipendra Chaudhary, Company Secretary of the Company be and are hereby severally authorised to give extract or certified true copy of the aforesaid resolution on behalf of the Company.”

**CERTIFIED TRUE COPY
FOR SIGNATUREGLOBAL BUSINESS PARK LIMITED**



**DIPENDRA CHAUDHARY
COMPANY SECRETARY
M.NO:- A34853**

**DATE: 31.07.2025
PLACE : GURUGRAM**



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Ishita Nayak <ishitanayak2001@gmail.com>

Advance service of Reply to the I.A. No. 395 of 2025 on behalf of Respondent No. 7 in the matter of Appeal No. 38 of 2025 of Rajesh Sharma v. Union of India & Ors.

1 message

Ishita Nayak <ishitanayak2001@gmail.com>

Sat, Jan 3, 2026 at 1:17 PM

To: "chambersofshashankrai@gmail.com" <chambersofshashankrai@gmail.com>

Cc: pallav mongia <pallav.mongia@gmail.com>

Respected Sir,

Please find attached the Reply to the I.A. No. 395 of 2025 on behalf of Respondent No. 7 in the matter of Appeal No. 38 of 2025 of Rajesh Sharma v. Union of India & Ors. before Hon'ble NGT.

Thanks & Regards,

Ishita Nayak

Associate, Pallav Mongia Law Chambers



Reply on behalf R7 in Appeal No. 38 of 2025.pdf